

the President in relation to the State of Uttar Pradesh:—

- (i) The U.P. Panchayat Raj (Third Amendment) Rules, 1967, published in Notification No. 7566-B/XXXIII-II-519-61, dated the 29th December, 1967 (Hindi and English versions).
- (ii) The U.P. Panchayat Raj (First Amendment) Rules, 1968, published in Notification No. 1856-B/XXXIII-2-49-G-66, dated the 26th March, 1968 (Hindi and English versions).

[*Placed in Library.* See No. LT-1890/68.]

(2) A copy each of the following West Bengal Government Notifications under sub-section (4) of section 112 of the West Bengal Zilla Parishads Act, 1963, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—

- (i) The West Bengal Zilla Parishads (Terms and Conditions of Appointment of Executive Officer) Rules, 1968, published in Notification No. 4895/AZP in Calcutta Gazette, dated the 4th July, 1968.
- (ii) Notification No. 4966/AZP published in Calcutta Gazette dated the 12th July, 1968, making certain amendments to the West Bengal Zilla Parishads (Recruitment of Staff) Rules, 1964.

[*Placed in Library.* See No. LT-1810/68.]

(3) Two statements showing reasons for delay in laying the Notifications mentioned at items (1) and (2) above.

[*Placed in Library.* See No. LT-1809/68.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DE-

VELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): Sir, I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugarcane (Control) Second Amendment Order, 1968, published in Notification No. G.S.R. 1456, in Gazette of India, dated the 2nd August, 1968.
- (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1968, published in Notification No. G.S.R. 1458-A in Gazette of India dated the 7th August, 1968. [*Placed in Library.* See No. LT-1811/68.]

(2) (i) A copy of the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms (Amendment) Rules, 1968, published in Notification No. UO 1087/I-A-Rev-D-35-2-66 in Uttar Pradesh Gazette dated the 8th June, 1968, under sub-section (6) of section 86 of the U.P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

(ii) A statement showing reasons for delay in laying the above Notification.

[*Placed in Library.* See No. LT-1812/68.]

ANNUAL REPORT OF THE REHABILITATION INDUSTRIES CORPORATION LIMITED

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR,